

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.116-IA/653(AHM)2024
in
C.P. (IB)/129(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank
Vs
Manju Devi Baid

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.
For the Respondent/PG : None
For the CD : Mr. Manav Shroff, Adv.

ORDER

The service report has been filed today across the Bar by way of affidavit. It reflects that notice sent to the Personal Guarantor as well as Corporate Debtor on 02.05.2024 delivered on 04.05.2024.

In view of the above service upon the Personal guarantor as well as the Corporate Debtors is considered sufficiently incomplete.

Neither any reply has been filed by the Personal guarantor, Corporate Debtor nor did any one appear.

Last opportunity is given to them to file reply if any, within three days. Thereafter, Rejoinder if any.

Re-list on 17.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)